

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**Appeal No. 238/2017**

**IN THE MATTER OF:**

JJS Construction Pvt. Ltd.

Vs.

Registrar of Companies

.... Applicant/petitioner

.... Respondent

**Order under Section 252(3)**

**Order delivered on 10.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**S.K. MOHAPATRA**  
**Hon'ble Member (T)**

For the Applicant/petitioner: Mr. Shashikant Sawhney, Chartered Accountant

For the ROC/RD(Delhi): Mr. Manish Raj, Company Prosecutor

For the Income Tax Dept.: Ms. Lakshmi Gurung & Mr. Omkar Singh, Advocates

**ORDER**

Learned counsels for the Registrar of Companies as well as Income Tax Department request for ten days' time to file their reports.

Let the reports be filed within ten days with a copy in advance to Mr. Sahani, learned Chartered Accountant.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the opposite side.

List for further consideration on 30.01.2018.

Sdl—  
(M.M. KUMAR)  
PRESIDENT

Sdl—  
(S.K. MOHAPATRA)  
(MEMBER TECHNICAL)

**10.01.2018**  
**Vineet**